

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL DIARY NO.1651 OF 2020

CAB SECURITIES LIMITED

APPELLANT(S)

VERSUS

NATIONAL STOCK EXCHANGE OF INDIA LIMITED

RESPONDENT(S)

O R D E R

Delay condoned.

We find no ground to interfere with the impugned order passed by the Tribunal. The appeal is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[M.R. SHAH]

NEW DELHI;
FEBRUARY 17, 2020.

ITEM NO.19

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL..... Diary No(s).1651/2020

(Arising out of impugned final judgment and order dated 24-09-2019 in AN No.37/2019 passed by the Securities Appellate Tribunal, Mumbai)

CAB SECURITIES LIMITED

Appellant(s)

VERSUS

NATIONAL STOCK EXCHANGE OF INDIA LIMITED

Respondent(s)

(FOR ADMISSION and IA No.26372/2020-STAY APPLICATION and IA No.26369/2020-CONDONATION OF DELAY IN FILING APPEAL)

Date : 17-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Mukesh M. Goel, Adv.
Ms. Pooja Kashyap, Adv.
Mr. R. C. Kaushik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER

(signed order is placed on the file)